CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF ANIL SPECIAL STEEL INDUSTRIES LIMITED

Regd. Office: Kanakpura, P.O. Meenawala, Jaipur-302012.

Corrigendum to the Public Announcement which appeared in this Newspaper on November 24, 2005

1. The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

Sr. No.	Activity	Original Schedule (Date and Day)	Revised Schedule (Date and Day)
1.	**Date of Public Announcement (PA)**	**November 24, (Thursday)**	**November 24, (Thursday)**
4.	Specified Date	December 21, 2005 (Wednesday)	December 21, 2005 Wednesday)
5.	**Last Date for a Competitive Bid(s)**	**December 15, 2005 (Thursday)**	**December 15, 2005, (Thursday)**
6.	Date by which Letter of Offer will be dispatched to the Shareholders	January 4, 2006, (Wednesday)	March 17, 2007, (Saturday)
2.	**Offer Opening Date**	**January 13, 2006 (Friday)**	March 21, 2007, (Wednesday)
3.	**Last Date for the Revision of the Offer Price / Number of Equity Shares.**	**January 23, 2006, (Monday)**	March 29, 2007, (Thursday)
4.	Last date to withdraw acceptance tendered by shareholders	January 27, 2006 ,(Friday)	April 04, 2007, (Wednesday)
5.	**Offer Closing Date**	**February 01, 2006 (Wednesday)**	**April 09, 2007 (Monday)**
9.	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	February 16, 2006 (Thursday)	April 24, 2007 (Tuesday)

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

2. The Last date for revision of the Offer price, where ever appearing should be read as March 29, 2007 in place of January 23, 2006.

3. The Last date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as April 04, 2007 in place of January 27, 2006.

4. There has been, prima facie, non compliance of Regulation 23(1)(b) by the Board of Directors of the target company and the same is under exanimation by SEBI.

5. Para VI of the Public Announcement should be read as under:

   The minimum public shareholding required for the purpose of the listing on continuous basis in terms of Listing Agreement is 25% and after assuming full acceptance, Pursuant to this Offer the public shareholding of the target company will not fall below 25%.

6. There are 702 partly paid up shares in Anil Special Steel Industries Limited. Out of which Rs 1755 in respect of 600 shares and Rs 255 in respect of 102 shares had been received. The total amount due alongwith interest @ 6% p.a form due date of payment i.e 3rd October, 1983 to 24th April 2007 in respect of said 702 shares is Rs 11778, which includes interest amount of Rs 6768 and Unpaid amount of Rs 5010 and shareholders holding partly paid up shares shall be eligible to participate in the Offer provided they pay the allotment money due along with the interest as calculated above.

The Acquirer Mr Sudhir Khaitan along with PACs accept full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirer and PACs as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum to the Public Announcement will also be available on SEBI's **website at** **www.sebi.gov.in**

Issued by Manager to the Offer
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On behalf of the Acquirer and PACs

Date: March 13, 2007
Place: New Delhi